

### **Regularisation of contractual faculty**

\*337. DR. CHANDAN MITRA: Will the Minister of TOURISM be pleased to state:

(a) whether there is any mechanism to regularise the services of contractual faculty working in the Hotel Management Institutes affiliated with the National Council of Hotel Management and Catering Technology (NCHMCT) after completing service for a specific period;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the fresh steps taken by Government to have a transparent system for recruitment of Assistant Lecturers in the Hotel Management Institutes affiliated with the NCHMCT?

THE MINISTER OF TOURISM (SHRI SUBODH KANT SAHAY): (a) All vacancies of Assistant Lecturer in the Central Institutes of Hotel Management are filled on the basis of the Recruitment and Promotion Rules 2003, as amended till date, after being advertised in newspapers by the respective Institutes of Hotel Management. The period of contractual teaching service rendered by an Assistant Lecturer in any Institute of Hotel Management affiliated to the National Council for Hotel Management and Catering Technology (NCHM&CT) is counted towards experience required for regular appointment to the above-mentioned post. The contractual faculty can also apply for recruitment as regular faculty in response to advertisements of such vacancies. There is, however, no provision in the Recruitment and Promotion Rules, 2003 as amended till date to regularize the services of contractual faculty working in the Central Institutes of Hotel Management affiliated to the National Council for Hotel Management and Catering Technology.

(b) and (c) The Selection Committee, as specified in the above mentioned Rules conducts the entire direct recruitment process and selects the Assistant Lecturers both on contract as well as regular basis against sanctioned posts. The presence of an Officer of Ministry of Tourism and the Chairman of the Board of Governors of the concerned Institute is mandatory in this selection process.

### **Offences under the Prevention of Corruption Act**

\*338. SHRI RAJEEV CHANDRASEKHAR: Will the PRIME MINISTER be pleased to state:

(a) the number of cases pending across the country under the Prevention of Corruption Act;

(b) whether Government proposes to introduce a law to establish special tribunals for the speedy trial of offences under the Prevention of Corruption Act;

(c) if so, the details thereof; and